

W.P.(Cr1) 25/2019

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ITEM NO.2

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No. 25/2019

KARRI LAKSHMIKALA

Petitioner

VERSUS

UNION OF INDIA THROUGH PRINCIPAL  
SECRETARY, PMO & ORS.

Respondents

(FOR ADMISSION and IA No.16143/2019-EXEMPTION FROM FILING O.T. and  
IA No.16141/2019-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA  
No.16139/2019-APPROPRIATE ORDERS/DIRECTIONS)

Date : 12-02-2019 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE SANJIV KHANNA

Mr. Preetesh Kapur, Adv./A.C.

For Petitioner

Petitioner-in-person

For Respondents

UPON hearing the counsel the Court made the following  
O R D E R

On the prayer of Mr. Preetesh Kapur, learned  
Amicus Curiae, his discharge is accepted.

We have heard the petitioner-in-person. We have  
also read the pleadings.

We direct the petitioner-in-person to approach  
the Superintendent of Police of the District in which  
she is permanently residing, ventilating her grievance.  
If the said grievance discloses commission of any  
cognizable offence, the Superintendent of Police will  
direct registration of an F.I.R. and cause

investigation to be made. We further direct the Superintendent of Police to make an assessment of the threat perception expressed by the petitioner to her life and to the life of her family members and arrange for adequate security, if the said security is so required.

With the aforesaid observations, the writ petition is disposed of.

Pending interlocutory applications, if any, shall stand disposed of.

(Deepak Guglani)  
Court Master

(Anand Prakash)  
Court Master